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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 42/252/NCLT/AHM/2017

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Ramkumar Agrawal & Ors.
(Manglam Framing (India) Pvt Ltd)
V/s.
Registrar of Companies, Gwalior.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Pratik Tripathi	PCS	for petitioner	
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2.

ORDER

Learned PCS Mr. Pratik S Tripathi present for Appellant. None present for ROC.

Proof of service of notice on ROC filed.

ROC filed its objections.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 20.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.